

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 9
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):- **Mr. Vinod Chaurasia, Adv. for IRP**

ORDER

CA-725(PB)/2019:-

In the second meeting of CoC held on 20.03.2019, the name of the IRP Mr. Harish Taneja has been approved for confirmation to act as RP. The resolution has been passed by e-voting share of 77 % of the CoC. We confirm the appointment of Mr. Taneja as resolution professional in terms of the approval given by the CoC.

The application stands disposed of.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)